

# IT Act Notification No 1015

THE GAZETTE OF INDIA

EXTRAORDINARY

**Part II - Section 3, Sub-Section (i)**

MINISTRY OF COMMUNICATIONS AND INFORMATION

TECHNOLOGY

(Department of Information Technology)

ORDER

New Delhi, the 19th September, 2002

S.O. 1015(E)

1. In exercise of the powers conferred by sub-section (1) of section 86 of the Information Technology Act, 2000(21 Of 2000), the Central Government hereby makes the following Order, namely: -

1. This Order may be called the Information Technology (Removal of Difficulties) Order, 2002.
2. It shall come into force at once.
  2. In section 25 of the Information Technology Act, 2000 (21 of 2000) (hereinafter referred to as the said Act), in sub-section (1), for clause (c), the following clause shall be substituted, namely: -  
(c) failed to maintain the procedures and standards specified in section 30."
  3. In section 40 of the said Act-
    1. the word "then" shall be omitted.
    2. for the words " the key", the words "that key" shall be substituted.
  4. In section 42 of the said Act, in sub-section (1), the words "to a person not authorised to affix the digital signature of the subscriber" shall be omitted.
  5. In section 63 of the said Act, in sub-section (1), for the word "Chapter", the word "Act" shall be substituted.
  6. In section 89 of the said Act, in sub-section (2) for the brackets and letter "(m)" the brackets and letter "(n)" shall be constituted.

[F.No. 2(8)/2000-Pers.I]

(S. Lakshminarayanan), Additional Secretary